

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:71
ANSWERED ON:05.12.2013
COMPETITION POLICY
Viswanathan Shri P.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government proposes to formulate a new Competition Policy;
- (b) if so, the details thereof and whether the same will supersede the present Competition Policy in force;
- (c) the details of the manner in which this new Competition Policy shall monitor or guide the Competition Policy of States and local bodies;
- (d) whether the Government also proposes to make transparent Procurement Policy to remove the discretionary powers of the Government purchases and also cover the procurement under PDS Scheme in the new policy; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

- (a) to (c) Madam, formulation of a National Competition Policy is under consideration of the Government.
- (d) & (e) The Government has introduced a Public Procurement Bill, 2012 in Lok Sabha in May, 2012. The Bill seeks to regulate public procurement by all Ministries/Departments of the Central Government, Central Public Sector Enterprises (CPSEs), autonomous and statutory bodies controlled by the Central Government and other procuring entities with the objectives of ensuring transparency, accountability and probity in the procurement process, fair and equitable treatment of bidders, promoting competition, enhancing efficiency and economy, maintaining integrity and public confidence in the public procurement process. The Bill at present is under examination by the Parliamentary Standing Committee on Finance.